

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

COMPANY APPEAL (AT) NO. 323 of 2019

IN THE MATTER OF

A Renuga

...Appellant

Vs

Shar Theme Park Pvt. Ltd. & Ors.

.... Respondent

Mr Santanam Swaminathan, Ms Ashima Sachdeva, Advocates for appellant.

None for Respondent.

ORDER

06.02.2020: Learned Counsel for the Appellant submits that the service has not been effected on Respondent No. 8 and 9. Other respondents are served. Let notice be issued on Respondent No.8 and 9 through speed post. Requisites alongwith process fee, if not filed, be filed by 11.2.2020. If the appellant provides the email ID of Respondent, let notice also be issued through email. Let the appeal be fixed on **26.2.2020**.

(Justice Jarat Kumar Jain)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

(Dr. Ashok Kumar Mishra)
Member(Technical)

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